

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 12
Dated Guwahati, the 12th of February, 2025

In partial modification of this Registry's Notification No. 32 dated 30-05-2024 and pursuant to the directions issued by the Hon'ble Supreme Court of India vide order dated 07-02-2025 passed in *Writ Petition (Criminal) No. 55/2025*, the Hon'ble Gauhati High Court has been pleased to notify that:

1. If bail applications are assigned to different single Judge(s) / Bench(es), in that event, all the applications arising out of same FIR will be placed before one Hon'ble Judge for disposal.
2. All Bail Applications arising out of the same F.I.R., which are filed in the Gauhati High Court, are to be listed before the same Hon'ble Judge who has previously disposed of Bail Applications, pertaining to same / different accused persons of the same F.I.R. only if the said Hon'ble Judge is taking up Bail matters, as per roster. However, in the event the Hon'ble Judge is sitting in a Division Bench, or is not holding the Criminal roster, or is stationed in a different State under the jurisdiction of the Gauhati High Court, the instant direction would not be applicable.
3. If, in a given situation, it appears that two Hon'ble Judges have disposed of Bail matters arising out of the same F.I.R., and both of the Hon'ble Judges are taking up Bail matters, as per roster, then subsequent Bail applications are to be listed before the Senior Hon'ble Judge.

This Notification shall come into effect immediately.

By Order,
Sd/- Raktim Duarah
REGISTRAR GENERAL

Memo No. HC. III-07/2024/787-810/ G, Dated the 12th February, 2025.

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Advocate General, Assam / Nagaland / Mizoram / Arunachal Pradesh, Gauhati High Court, Guwahati.
3. The L.R.- cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6.
4. The Registrar (Vigilance/Admin/Judicial/Estt.(I/c)), Gauhati High Court, Guwahati.

5. The Registrar (Itanagar Permanent Bench/Aizawl Bench/Kohima Bench).
(They are requested to forward the notification to the Hon'ble Judges stationed in the respective benches.)
6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
7. The District & Sessions Judges, _____, Assam. *(They are requested to circulate the notification amongst all the Judicial Officers under their jurisdiction.)*
8. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
9. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
10. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
11. The President/Secretary, All Assam Lawyers' Association, Guwahati.
12. The President/Secretary, Lawyers' Association, Guwahati.
13. The Joint Registrar (_____), Gauhati High Court, Guwahati.
14. The Joint Registrar cum Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
15. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
16. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
18. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
19. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
20. The Court Manager, Gauhati High Court, Guwahati.
21. The AO (J), _____, Section, Gauhati High Court, Guwahati.
22. The Court Master, Court No. _____, Gauhati High Court, Guwahati.
23. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
24. The Gauhati High Court Notice Boards.


REGISTRAR GENERAL

12.2.25